

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8778-8779/2024

[Arising out of impugned final judgment and order dated 28-02-2024 in CRLOP(MD) No. 6676/2022 28-02-2024 in CRLMP(MD) No. 4621/2022 passed by the High Court of Judicature at Madras at Madurai]

KARUPPUDAYAR

Petitioner(s)

VERSUS

STATE REP. BY THE DEPUTY SUPERINTENDENT OF  
POLICE & ORS.

Respondent(s)

(IA No. 144167/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 144168/2024 - EXEMPTION FROM FILING O.T.

Date : 20-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Ms. Vanshaja Shukla, AOR  
Ms. Ankeeta Appanna, Adv.  
Mr. Siddhant Yadav, Adv.

For Respondent(s) :

Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Siddhant Singh, Adv.  
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard Ms. Vanshaja Shukla, learned counsel for the petitioner and Shri Sabarish Subramanian, learned counsel for the respondents, at length.
2. Hearing concluded.
3. Judgment reserved.
4. Written submissions, if any, be filed by 24.01.2025.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER